

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J M FEED MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J M FEED MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/02/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900HR2010PTC040146
5.	Address of the registered office and principal office (if any) of corporate debtor	Village-KandelaJind HR 126102
6.	Insolvency commencement date in respect of corporate debtor	10-01-2023 (Copy of order received on 11-01-2023)
7.	Estimated date of closure of insolvency resolution process	09-07-2023(180 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Somnath Gupta IBBI/IPA-002/IP-N00042/2016-17/10081
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1019, Lane No I, Ramsharnam Colony,Pathankot,Punjab -145001 Email: Somgupta_62@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Value Plus Insolvency Resolution Professionals Pvt. Ltd. Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-63 Email: vpinsolvency@gmail.com
11.	Last date for submission of claims	25/01/2023 (14days from the date of received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Download applicable form from www.insolvencyandbankruptcyboardofindia.gov.in NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the J M FEED MILLS PRIVATE LIMITED on 10/01/2023.



The creditors of **J M FEED MILLS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 25/01/2023 to the interim resolution professional at the address mentioned against entry No. 10. in the specified form.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date :12.01.2023

Place : Pathankot



Mr. Somnath Gupta

Interim Resolution Professional

IP Reg. No.: IBBI/IPA-002/IP-N00042/2016-17/10081

AFA Certificate No.: AA2/10081/02/201123/202349

Valid upto: 20/11/2023

